

(2021) 04 SEBI CK 0048

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 403, 432 Of 2018

Dhananjan Somani And Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 16-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0048

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Vikas Bengani, S. K. Jain, Chirag Bhavsar

Judgement

1. On account of the latest orders passed by the Government of Maharashtra the Chartered Accountants, Company Secretary etc. are not allowed to open their offices. The appellant has accordingly prayed for adjournment as their authorised representative is Company Secretary who has to argue the matter. The matter is adjourned. List on 11th May, 2021.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.